

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 617
(IB)-750(PB)/2021
IA/2872/2024

IN THE MATTER OF:
State Bank of India

...PETITIONER

Vs.

Smt. Rashmi Saxena

...RESPONDENT

Section
U/s 95 (1) of (IBC)

Order delivered on 23.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant:

For the RP

:Adv Vinod Chaurasia for Mr. Rakesh Kumar
Gupta (RP)

ORDER

Due to paucity of time, the matter is adjourned to **12.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)